

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1828**  
**ANSWERED ON 09/03/2026**

**IMPLEMENTATION OF THE DHARAVI REDEVELOPMENT PROJECT**

**1828. SMT. JEBI MATHER HISHAM:**

**Will the Minister of *Housing and Urban Affairs* be pleased to state:**

- (a) the details of Dharavi Social Mission actions, beneficiaries, nature of assistance and total expenditure incurred to date;
- (b) the current execution status of the approved Dharavi Master Plan, including water, waste management, energy systems and transit corridors;
- (c) whether Government has noted that less than half of Dharavi residents qualify for housing, corrective measures initiated in this regard;
- (d) whether any sub-plan has been devised to rehabilitate residents excluded from beneficiary lists, if so, the details thereof, if not, the reasons for denying dignified housing; and
- (e) whether meaningful public consultation has been conducted before project execution, if so, the details thereof, if not, the reasons for exclusion?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

(a) to (e): As per 12th Schedule of the Constitution of India, urban planning including urban development, satellite towns development is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Therefore, providing basic facilities like housing, electricity, water, sewerage and environmental facilities is the responsibility of the State/Union Territory (UT) Governments. Government of India supplements the efforts of the States through schematic interventions/ advisories.

As informed by the state of Maharashtra, the Government of Maharashtra has decided to redevelop Dharavi as an integrated planned township. An action plan for implementation of Dharavi Redevelopment was approved for accommodating, each resident and commercial occupier before 15.11.2022. Provisions have also been made for social amenities, open spaces, recreational, environmental infrastructure, urban facilities, public utilities etc as per Development Control and Promotion Regulation (DCPR) 2034 norms.

The State of Maharashtra has further informed that, DPR/ Slum Rehabilitation Authority (SRA) has submitted Integrated Master Plan to the Maharashtra Government for approval. Also, Information Education and Communication (IEC) activities conducted along with spread of awareness about Dharavi Redevelopment Project has helped in completing substantial hutment door to door eligibility survey. Till date, door to door survey of 91,300 slum structures has been completed and numbering of 98,100 slum structures have been completed.

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